

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 920**

TO BE ANSWERED ON THE 25TH JULY, 2023/ SRAVANA 3, 1945 (SAKA)

STATEHOOD TO UT OF PUDUCHERRY

920. SHRI SUBBARAYAN K.:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government is aware that sixteen resolutions were passed by the Puducherry Legislative Assembly between 1981 and 2021 demanding statehood to the Union Territory of Puducherry and were sent to the Union Government and if so, the details thereof;

(b) whether any Parliamentary Standing Committee has recommended Statehood to Puducherry; and

(c) if so, the details thereof and whether the Union Government will endeavour to accomplish this task in the interest of the rights of the people of Puducherry?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (c) The Puducherry Legislative Assembly, from time to time, has passed resolutions seeking Statehood to the UT of Puducherry. The Department related Parliamentary Standing Committee for Home Affairs had also recommended Statehood to UT of Puducherry in its 121st report.

The resolution dated 19.07.2018 was received and considered in this Ministry and it was decided to continue with the present arrangement. Thereafter, no such resolution has been received from UT of Puducherry for grant of Statehood.
